

Siddartha Educational Society and Another

Vs

Chief Secretary to the Government of Karnataka and Others

Writ Petition No. 1240 of 1987

(M.P. Thakkar, M.M. Dutt JJ)

06.01.1988

ORDER

1. Whatever may be the policy of the government for the academic year 1987-88, the government is directed to consider the question of grant of affiliation to the petitioners Society for the year 1988-89 giving due weight to the fact that the petitioners' Society is an institution of person belonging to Scheduled Castes and Scheduled Tribes and also to the fact that the Local Inspection Committee and the Academic Council and the Syndicate of the University have recommended granting of such affiliation and the application in this behalf has been pending for about three years.
2. We clarify that it will not be necessary for the petitioner to make a fresh application for the academic year 1988-89.
3. In view of the aforesaid direction, the petitioners withdrawn all the allegations made against respondents 5 and 6. The writ petition is disposed of accordingly with no order as to costs.

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